

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M B MALLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	M B MALLS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	28-1-1980
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES- DELHI
4.	CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBOTR	U74899DL1980PTC010175
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	G-54, GROUND FLOOR, VARDHMAN FORTUNE MALL, G T KARNAL ROAD, NEAR GUJRANWALA TOWN, DELHI 110033
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	3-8-2022 (Date of order – 3-8-2022, Date of Receipt of order – 5-8-2022)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS FROM THE DATE OF COMMENCEMENT OF RESOLUTION PROCESS WHICH IS 1-2-2023
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME – Mr. VIKRAM BAJAJ REGISTRATION NUMBER- IBBI/IPA-002/IP-N00003/2016-17/10003
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	REGISTERED ADDRESS- 308, 3RD FLOOR, PEARL BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA DELHI-110034 EMAIL-BAJAJ.VIKRAM@GMAIL.COM
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSION	ADDRESS FOR SENDING CLAIMS: 308, 3 RD FLOOR, PEARL BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, DELHI-110034 EMAIL- ip.mbmalls@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	19-8-2022

12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Real Estate Buyers – Buyers in the real estate project ‘The Business Tower’ at 13/6, Main Mathura Road, Sector 32, Faridabad, Haryana.
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	<p>Real Estate Buyers – The financial creditors in the class may propose any of the following Insolvency Professionals, who have given their consent to act as their Authorised Representatives in the claim Form CA to be submitted by them:</p> <ol style="list-style-type: none"> 1. Mr. Rakesh Kumar Jindal (IP) - Reg. No. IBBI/IPA-002/IP-N01148/2021-2022/13963 2. Mr. Anish Kumar Sanghi (IP) – Reg. No. IBBI/IPA-001/IP-P-01796/2019 -2020/12786 3. Mr. Ashok Kumar Gupta (IP) - Reg No. - IBBI/IPA-003/IP-N00010/2016-2017/10072 <p>The Insolvency Professional proposed by the highest number of financial creditors in the class shall be proposed to the Adjudicating Authority for appointment as Authorised Representative of financial creditors in the class of creditors ‘Real Estate Buyers’ in accordance with Regulation 16A of IBBI(CIRP)Regulations.</p>
14	(A) RELEVANT FORMS (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	<p>Relevant forms are available at https://ibbi.gov.in/home/downloads</p> <p>Details of Insolvency Professionals proposed to act as Authorised Representatives are available at https://www.ibbi.gov.in/ips-register/view-ip/1</p>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of corporate insolvency resolution process of the M B Malls Private Limited on 3-8-2022 in IB 607/(PB)/2020.

The creditors of M B Malls Private Limited are hereby called upon to submit their claims with proof on or before 19-8-2022 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class 'Real Estate Buyers' in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

VIKRAM BAJAJ
REGISTRATION NO - IBBI/IPA-002/IP-N00003/2016-17/10003
INTERIM RESOLUTION PROFESSIONAL
M B MALLS PRIVATE LIMITED

6-8-2022
NEW DELHI